

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P No.1386 of 2011

Rajiv Ranjan Singh and Others	Petitioners
--Versus--				
The State of Jharkhand & Anr.	Opposite Parties

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners	: Mr. R.S. Mazumdar, Sr.Advocate
For the State	: A.P.P.
For O.P.No.2	: Mr. Jitendra Upadhyay, Advocate

7/12.04.2021 Heard Mr. R.S. Mazumdar, the learned Senior counsel for the petitioners, Mr. Jitendra Upadhyay, the learned counsel for the O.P.No.2 and the learned counsel for the State.

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

At the request of the learned counsel for the O.P.No.2, let this matter appear after two weeks.

(Sanjay Kumar Dwivedi, J.)